



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 10 अप्रैल, 2026 / 20 चैत्र, 1948

हिमाचल प्रदेश सरकार

MUNICIPAL COUNCIL MANALI, DISTRICT KULLU (H.P.)

NOTIFICATION OF STREET VENDORS BYE-LAWS, 2026

Dated, the 31st March, 2026

No.MCM/533.—In exercise of the powers conferred by Section 37 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014), and
08—राजपत्र / 2026—10—04—2026 (737)

subject to the provisions of this Act or any rule or scheme made thereunder, the Municipal Council Manali hereby makes the following Bye-laws for street vending, namely:—

CHAPTER – I

PRELIMINARY

1. Short title and commencement.—

- (a) These Bye-laws may be called The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bye-laws, 2026 for Municipal Council Manali (hereinafter referred to as “MCM”).
- (b) They shall come into force on such date as may be notified in the Official Gazette by the Appropriate Government.

2. Definitions.—

In these Bye-laws, unless the context otherwise requires:—

- (a) “**Act**” means the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014);
- (b) “**Appropriate Government**” means the Government of Himachal Pradesh;
- (c) “**Bye-laws**” means the Bye-laws made under Section 37 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014;
- (d) “**Festive Market**” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services during the festival season of the city or town and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (e) “**Grievance Redressal Committee**” means a Committee constituted by the Government of Himachal Pradesh under sub-section (1) of Section 20 of the Act;
- (f) “**Heritage Market**” means a market which has completed more than fifty years in one place where sellers and buyers have traditionally congregated for the sale and purchase of products or services and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (g) “**Holding Capacity**” means the maximum number of street vendors who can be accommodated in any vending zone and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (h) “**Local Authority**” means the Municipal Council Manali (MCM);
- (i) “**Mobile Vendors**” means street vendors who carry out vending activities in designated areas by moving from one place to another while vending their goods or services;

- (j) **“Executive Officer”** means the Executive Officer of the Municipal Council Manali;
- (k) **“License”** means the Certificate of Vending;
- (l) **“Natural Market”** means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (m) **“Niche Market”** means a market where sellers and buyers have traditionally congregated for the sale and purchase of niche products or services and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (n) **“Night Bazaar”** means a bazaar where sellers and buyers have traditionally congregated for the sale and purchase of products or services after evening, *i.e.*, during night time, and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (o) **“Notification”** means a notification published in the Official Gazette, and the term “notify” shall be construed accordingly;
- (p) **“Plan”** means the plan prepared under Section 21 of the Act;
- (q) **“Planning Authority”** means an Urban Development Authority or any other authority in any city or town designated by the Appropriate Government as responsible for regulating land use by defining the precise extent of areas for any particular activity in the Master Plan, Development Plan, Zonal Plan, Layout Plan, or any other spatial plan which is legally enforceable under the applicable Improvement Trust Act or the Municipal Act, as the case may be;
- (r) **“Public Purpose”** includes, in the context of the Act:—
- i. Widening of roads, streets, lanes;
 - ii. Shifting the alignment of roads, streets, lanes;
 - iii. Erecting flyovers with or without clover leaves and slip roads;
 - iv. Erecting underpasses;
 - v. Development of land owned by public authorities for public projects;
 - vi. Erecting intermediate pumping stations for services;
 - vii. Laying of water supply, storm water, or sewer lines;
 - viii. Any project related to public transport such as BRTS, Metro, etc.;
 - ix. Erection of Economically Weaker Section (EWS) housing;
 - x. Creation of parks, gardens, and recreational areas;
 - xi. Conservation of any ecosystem resource in that area; and
 - xii. Any other developmental work undertaken by the Local Authority, the beneficiary of which is the community at large.
- (s) **“Scheme”** means the Himachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016;
- (t) **“Seasonal Market”** means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services during specific

seasons and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;

- (u) “**Section**” means a section of the Act;
- (v) “**Stationary Vendors**” means street vendors who carry out vending activities on a regular basis at a specific location;
- (w) “**Street Vendor**” means a person engaged in vending of articles, goods, wares, food items, or merchandise of everyday use, or offering services to the general public in a street, lane, sidewalk, footpath, pavement, public park, or any other public place or private area, from a temporary built-up structure or by moving from place to place, and includes hawker, peddler, squatter, and all other synonymous terms which may be local or region-specific;
- (x) “**Registered Street Vendor**” means a person engaged in street vending as per the Act and registered with MCM under the Street Vendors Act, 2014;
- (y) “**Town Vending Committee (TVC)**” means the body constituted by the Appropriate Government under Section 22 of the Act;
- (z) “**Vending Zone**” means an area, place, or location designated as such by the Local Authority, on the recommendations of the Town Vending Committee, for the specific use by street vendors for street vending and includes footpath, sidewalk, pavement, embankment, portions of a street, waiting area for the public, or any such place considered suitable for vending activities;
- (aa) “**Violation**” means an act committed by a vendor which contradicts the conditions given in the License/Certificate of Vending;
- (bb) “**Weekly Market**” means a market where sellers and buyers have traditionally congregated weekly for the sale and purchase of products or services and has been determined as such by the Local Authority on the recommendations of the Town Vending Committee;
- (cc) Words and expressions defined in the Act and used in these Bye-laws shall have the same meanings respectively assigned to them in the Act.

CHAPTER – II

MANNER OF VENDING IN DIFFERENT VENDING ZONES

3. Regulation and manner of vending in different vending zones:

- (a) **Vending Zone:** The Town Vending Committee (TVC) shall decide vending zones considering the intensity of footfall, nature of roads, road width, and vehicular and pedestrian movement in the city.
 - i There shall not be any restriction-free vending zones in the city. The carrying capacity of an area shall put the ultimate limit on the number of street vendors which can be positioned in any area. However, there shall not be any restriction on mobile vending in these areas if vendors continuously move

without affecting traffic and commuter movement. In such cases, the TVC has to decide the total number of such mobile vendors who can be accommodated after taking into account the area of significant footfall and one-third (1/3) of the holding capacity of the area; otherwise, there is a chance of creating problems for traffic movement, as mobile vending invariably takes place from the carriageway.

- ii Mobile vending is only allowed on vending streets as specified by the TVC of the Municipal Council Manali (MCM).
- iii In no circumstances shall the number of street vendors increase above 2.5% of the population of a particular ward of MCM.
- iv A minimum of one (1) meter space for pedestrian movement shall be ensured in front of the vending area and road. This area shall be kept free from any kind of obstruction.
- v It shall be the duty of the designated official of the Local Authority to ensure that the number of mobile vendors does not exceed the limit at a specific place as decided by the Town Vending Committee.

(b) Restricted Vending Zones:— The restricted vending zones are mainly linked with road width, and the roads of the following description have been placed in this category in the plan:—

- i There shall not be any stationary street vending on a road having a width equal to three (3) meters. However, after due approval from the Town Vending Committee, one-side street vending shall be allowed if such road is declared a no-vehicular road.
- ii There shall not be any stationary street vending on a road having a width between five (5) meters and eight (8) meters. However, after due approval from the Town Vending Committee, one-side street vending shall be allowed if such road is declared a one-way vehicular road.
- iii The number of street vendors shall be decided by considering the holding capacity of each designated vending area on such roads.
- iv Such stationary vending shall be allowed after obtaining clearance from the Traffic Police regarding smooth vehicular and pedestrian movement. If required, roadside parking shall be banned in such areas where street vending is allowed.
- v Mobile vending shall be allowed on such roads after due consideration of traffic and pedestrian movement.

(c) No Vending Zone:—

- i No vending shall be allowed within one hundred (100) meters of the Mini Secretariat, Courts, Municipal Council Office, Mall Road Manali from Ibex Chowk to the Petrol Pump near the Fire Station, Manali, and State archaeological monuments.

- ii No vending shall be allowed within twenty-five (25) meters from any crossing of two or more roads on all sides and from any declared heritage structures by the authority. No vending shall be allowed within fifty (50) meters from Hadimba Temple and all parking areas run by MCM, unless permitted.
- iii No vending shall be allowed within fifty (50) meters on both sides from the entry and exit of any educational institution and hospital.
- iv There shall be no vending on State Highways and National Highways.

4. Restrictions on street vendors.— A street vendor who has been issued a Certificate of Vending for any vending zone shall not:—

- (a) Obstruct or interfere with vehicular, bicycle, or pedestrian traffic or their safety;
- (b) Obstruct or interfere with doorways, entrances, fire doors, or emergency exits adjacent to the street;
- (c) Obstruct or interfere with utilities such as water supply, sewerage, telephone, electricity, or similar installations;
- (d) Obstruct or interfere with any other structures, signboards, display units, city works, or operations on or adjacent to the street;
- (e) Sell any prohibited, objectionable, or pirated goods, services, or merchandise, as per rules, regulations, and notifications issued by any statutory authority from time to time;
- (f) Occupy more space than the allotted space by the TVC/MCM;
- (g) Sell goods, services, or merchandise beyond the fixed hours as specified by the TVC;
- (h) Dispose of garbage in an unsegregated manner or at any place other than the specific place identified by the Local Authority;
- (i) Sell goods, services, or merchandise after the expiry of the Certificate of Vending;
- (j) Use loudspeakers, megaphones, sound systems, or other amplification equipment;
- (k) Allow any person other than a family member to vend from the allotted vending place or sublet the place allotted by the Local Authority;
- (l) Use any unauthorized or prohibited mechanism for energy requirements in public or crowded areas for cooking or heating purposes, such as open tandors and domestic LPG;
- (m) Construct any permanent or temporary structures on the allotted space;
- (n) Use banned polythene bags or single-use plastic of any kind;
- (o) Transfer the Certificate of Vending to any other vendor without approval

5. Responsibility of street vendors.—

It shall be the duty of the street vendor, his or her family members, or employees to:—

- (a) Comply with all conditions specified in the Certificate of Vending;
- (b) Comply with all conditions specified in the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, Himachal Pradesh Street Vendors Rules, 2016, and Himachal Pradesh Street Vendors Scheme, 2016;
- (c) Carry out vending only at the place specified in the Certificate of Vending;
- (d) Comply with all conditions specified in the certificates;
- (e) Prominently display the ID card and Certificate of Vending at the vending place at all times;
- (f) Ensure that either the street vendor or a family member whose name is mentioned in the Certificate of Vending, or an employee, remains present at the vending place during vending hours;
- (g) Keep the vending place safe and in good condition at all times;
- (h) Comply with all safety and sanitary requirements of the Local Authority, *i.e.*, MCM, and any other line department of the Government of Himachal Pradesh;
- (i) Produce the Certificate of Vending when demanded by any Government authority;
- (j) Comply with all requirements of the Food Adulteration Act or any other applicable Act;
- (k) Clear and remove wares and articles every day at the end of vending hours from the site. No storage at the vending site shall be permitted in any manner, except facilities developed by the Local Authority;
- (l) Use recommended fire safety devices and equipment in the case of registered food street vendors for heating purposes using commercial LPG connections, and also in the case of vendors selling combustible products;
- (m) Comply with the Bye-laws framed by MCM for Door-to-Door Garbage Collection and Disposal;
- (n) Follow all requirements of these Bye-laws and conditions mentioned in the Certificate of Vending.

CHAPTER – III**FEES, TAXES, PENALTIES AND TERMS & CONDITIONS****6. Vending Fees.—**

Every registered street vendor shall be liable to pay vending fees as prescribed by the Town Vending Committee (TVC) from time to time, as per the Himachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016.

7. Fee for amenities and facilities.—

Every registered street vendor shall be liable to pay fees for amenities, facilities, and maintenance charges, such as drinking water, garbage collection, public conveniences, storage/refrigeration facilities, etc., as prescribed and provided by the Local Authority from time to time, as applicable.

8. User fee/charges.—

Every registered street vendor shall be liable to pay user fees/charges as per the Door-to-Door Garbage Collection and Disposal Bye-laws of MCM.

9. Penalty to be levied.—

- (a) Every registered street vendor who commits a violation of the provisions of the Street Vendors Act, Rules, or these Bye-laws shall be liable for penalties as per the following table:—

Sl. No.	Penalty Type / Nature	Penalty Amount (INR)
1.	First time violation	1,000
2.	Second time violation	2,000
3.	Third time violation	5,000
4.	Fourth time violation	Suspension of License for three (3) months. The License shall be kept by MCM during the suspension period.
5.	Fifth time violation	License shall be cancelled permanently.
6.	Penalty for carrying out street vending without a Certificate of Vending. <i>Note.—If any shop owner or property owner is found vending goods or services by himself/herself or through someone else in front of his/her premises or corridor, he/she shall also be liable for penalty under this provision as an unauthorized vendor.</i>	<ul style="list-style-type: none"> • First time violation – ₹2,000 • Second time violation – ₹5,000 • Third time violation – ₹10,000 (Alongwith seizure of goods without return policy from the very first violation).

- (b) If a registered street vendor violates any provision of the Act or Bye-laws five times, the Certificate of Vending shall be cancelled, and the vendor shall apply afresh for the license (re-registration) with the approval of the Town Vending Committee.

10. Other Fees.—

The fees to be charged from registered street vendors, other than vending fees, amenities, facilities, maintenance fees, and penalties, shall be as under:

Sl. No.	Service	Service Fee (INR)
1.	ID Card (Validity: 5 years from the date of issue)	200
2.	Duplicate ID Card in case of loss or damage	300

3.	Renewal of ID Card after 5 years	100
4.	License / Certificate of Vending	200
5.	Duplicate License / Certificate of Vending in case of loss or damage	200
6.	Renewal of License / Certificate of Vending (within 2 months prior to expiry of 5 years).	200
7.	Penalty fee for delay in daily or monthly vending fee after the 10th of every month @ ₹10 per day, up to a maximum of 90 days. License shall be cancelled after expiry of 90 days.	₹10 per day
8.	Penalty for delay in renewal of License / Certificate of Vending	500
9.	Re-registration of vending certificate after cancellation due to five repetitive violations or cancellation due to non-submission of vending fee for more than 90 days.	3,000

11. Vending space limits for street vendors:

Sl. No.	Category of Street Vending	Maximum Vending Space
1.	Fruits and Vegetables	5 feet × 7 feet
2.	Fast Food and Other Food Items	5 feet × 6 feet
3.	Cloth and Handloom Items	5 feet × 7 feet
4.	Home Décor and Handicrafts	5 feet × 7 feet
5.	Others	5 feet × 7 feet

Note.— *Space for registered street vendors may be varied as per actual space availability in the vending zone.*

12. Terms and Conditions.—

- (a) Vendors having daily receipts of Tehbazari shall not be considered as registered street vendors unless they are eligible as per the vending rules/scheme of Himachal Pradesh and are registered with MCM.
- (b) Every registered street vendor shall be liable to pay the monthly vending fee by the 10th of every month at the MCM office. Submission of fees is the responsibility and duty of the street vendor, and MCM shall not collect it on a daily basis.
- (c) Vendors shall have the option to make payment at the MCM office through digital modes of transaction such as debit card, credit card, or by direct transfer through net banking or cheque in the MCM/TVC account.
- (d) Perishable items seized from unregistered street vendors shall be donated to societies, charitable trusts, ashrams, hospitals, shelters for the urban homeless, old age homes, etc., and non-perishable items shall be disposed of through open auction by MCM on a monthly, quarterly, or annual basis. No claim shall be entertained, as unauthorized vending is strictly prohibited.
- (e) Registration shall be valid for five (5) years from the date of registration of the vendor.
- (f) There shall be a five percent (5%) annual compounded increase in the monthly street vending fees with effect from the beginning of every financial year, *i.e.*, from 1st April.

- (g) A discount of twenty-five percent (25%) in monthly vending fees shall be granted to disabled persons, single women, and senior citizen vendors. If the vending fee is deposited on a quarterly, half-yearly, or yearly basis, a discount of five percent (5%), seven and a half percent (7.5%), and ten percent (10%) respectively shall be offered.
- (h) Exemptions (maximum up to 50%) in the form of relief against imposed penalties may be granted to registered street vendors only when the street vendor or his/her next of kin produces valid documentary proof of urgency, such as hospitalization, pregnancy, death, accident, or any extreme emergency due to natural or man-made disasters or riots, etc. Such cases shall be examined by the Nodal Officer and decided at the level of the Dealing Assistant on the recommendation of the Town Vending Committee. The maximum period for submitting a claim for exemption or relief shall be within six (6) months from the date of the last fee paid.

CHAPTER – IV

PROCEDURE FOR ALLOTMENT OF VENDING SITE

13. The Local Authority, through the Town Vending Committee (TVC), shall adopt a draw of lots procedure for the allotment of vending sites in the designated vending zones. The determining terms and conditions for allotment of vending sites in the vending zones, on first priority, shall be for the following registered street vendors:—

- (a) Those who had been surveyed and registered (provided with ID cards) by the Local Authority in the past shall be considered.
- (b) Those who possess Aadhar Card, domicile certificate, character certificate from the Revenue Department, income certificate, medical fitness certificate, caste certificate, disability certificate, unemployment certificate, Parivar Nakal, etc. Any other document may be asked by the Executive Officer, MCM during the verification process.
- (c) Priority will be given to those vendors from within MCM, and thereafter vendors from other districts of Himachal Pradesh, and thereafter vendors from other states.
- (d) Those who submit an undertaking to the Town Vending Committee that:—
- i He/she shall carry on the business of street vending himself/herself or through any of his/her family members whose names were entered during the survey.
 - ii He/she has no other means of livelihood
 - iii No family member is in Government service
 - iv He/she declares that no other family member is a registered street vendor in MCM.
 - v He/she shall not transfer, in any manner whatsoever, including rent, the Certificate of Vending or the place specified therein to any other person.

14. The Town Vending Committee shall give preference to reserved categories [maximum twenty-four percent (24%)] as per the Himachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016.

15. All surveyed street vendors who had been registered in areas which are declared as No Vending Zones shall be relocated by the Local Authority for allotment of alternative vending sites.

16. If the number of registered street vendors identified in the survey is more than the holding capacity of a vending zone and exceeds the number of persons who can be accommodated in that vending zone, the Town Vending Committee shall carry out a draw of lots for issuing Certificates of Vending for that vending zone, and the remaining persons shall be accommodated in adjoining areas. Preference shall be given to already registered street vendors.

17. If the number of registered street vendors is less than the number of vending sites, then the leftover registered street vendors from adjoining sectors or areas shall be considered.

18. If it is not possible to accommodate the registered street vendors as per the street vending zoning plan and the holding capacity of the zone, the Local Authority shall issue an acknowledgement of application specifying the waiting list number.

19. Street vendors who have been surveyed and wish to undertake street vending may be registered as new registered street vendors based on their waiting list number, provided their applications are accepted by the Town Vending Committee.

20. Mobile vendors shall vend from their allocated areas or the areas where they have been surveyed, unless they violate any norms of the Act. If they do so, they shall be shifted to a nearby space as per vending zone norms. Such vendors shall be allowed to stay at one place for a maximum period of thirty (30) minutes.

21. Essential Service Provider (ESP) street vendors shall vend from their allocated areas or the areas where they have been surveyed, unless they violate any norms of the Act. If they do so, they shall be shifted to a nearby space as per vending zone norms.

CHAPTER – V

MISCELLANEOUS

22. Regulation of traffic in the vending zone.—

Wherever a vending zone is declared by the Town Vending Committee (TVC), the Traffic Police shall decide matters relating to one-way traffic, vending timings, speed limits, parking, movement of heavy vehicles, etc. If the Traffic Department does not agree with the vending zone, the same shall be shifted or cancelled in consultation with the Town Vending Committee and the Urban Development Department. The Local Authority shall clearly earmark the vending area, footpath, carriageway, and circulation area within the vending zone.

23. Regulation of quality of products and services and maintenance of public health, hygiene, and safety standards.—

- (a) Any vendor selling food articles, whether ready-made or processed on the street, shall comply with all provisions of the Food Adulteration Act, 1954. In case of failure, penal action shall be initiated by the concerned department as prescribed under the Food Adulteration Act. If a conviction order is passed by the concerned department, the Certificate of Vending of such street vendor shall be cancelled by the Local Authority with immediate effect.
- (b) The quality of articles vended on the street can be regulated only where prescribed standards exist under relevant statutes. Otherwise, quality control shall

be based on qualitative assessment. In the absence of such standards, samples of items against which complaints are received may be collected from vendors. Such cases may be discussed in a joint meeting of wholesalers, manufacturers, and vendors under the chairmanship of the Commissioner to arrive at amicable solutions.

Explanation.— For example, the presence of toxic paint or sharp edges in toys requires systematic sample collection and analysis in an accredited laboratory. If the presence of toxic elements is proven, the wholesaler shall be compelled to take back the goods and refund the vendor the price paid, if the goods were not supplied on credit. In the case of imported items found to have similar defects, wide publicity shall be given to draw attention of the authorities empowered to take suitable action on such items.

24. Regulation of civic services in the vending zone.—

- (a) Public toilet and drinking water facilities shall be provided at appropriate places by the Local Authority, wherever required.
- (b) A proper system for the collection of segregated solid waste shall be provided by the Local Authority on a user-charge basis. However, cleanliness of the allotted site shall be the responsibility of the registered street vendors, and no littering shall be allowed.
- (c) No individual electricity or water connection shall be permitted in the vending space.

25. Miscellaneous.—

- (a) The Executive Officer, Chairman, or Licensing Officer may limit the time during which a street vendor may be permitted to operate, either generally or specially, in respect of any class of articles or in any particular public street within the city.
- (b) The license granted under these Bye-laws shall expire on completion of five (5) years from the date of issue. The registered street vendor shall not do or permit any negligent act likely to cause fire or otherwise endanger public safety.
- (c) If the registered street vendor fails to comply with any terms and conditions of the license, the Executive Officer or the authorized officer may revoke or suspend the license.
- (d) If registered street vendors report a reduction in customer base due to relocation or displacement resulting in livelihood being at stake, they may inform the Local Authority for change of vending location. In such cases, the Local Authority may place the matter before the Town Vending Committee for consideration of potential relief, subject to a maximum of one (1) relocation only.
- (e) If a registered street vendor wishes to withdraw his/her license at any point of time, he/she may submit a written application for discontinuation.
- (f) Notwithstanding anything contained in these Bye-laws, the Town Vending Committee may, on compassionate grounds in cases of extreme hardship, grant a Certificate of Vending to persons with severe disability of any type, cancer

patient, HIV-positive persons, senior citizens, orphans, poor/EWS widows, and divorced women, etc.

- (g) In case a registered street vendor dies or becomes incapable of running his/her business on account of old age, infirmity, or any physical or intellectual disability, as supported by a valid certificate from the appropriate authority, the Executive Officer or Licensing Officer may, for reasons to be recorded in writing, grant a license out of turn to his/her spouse or lineal descendant, as per the Act. The spouse or lineal descendant shall intimate the Local Authority in writing, along with valid documentary proof such as death or disability certificates.
- (h) The licensee or street vendor shall always keep the license issued to him/her and shall, on demand, produce it before the Executive Officer, Chairman, or authorized officer.
- (i) The licensee or street vendor shall not transfer the license issued to him/her to any other person without prior written permission of the Executive Officer, Chairman, or authorized officer.
- (j) Every license issued under these Bye-laws may be renewed within thirty (30) days from the date of its expiry.
- (k) If the licensee or street vendor fails to comply with any terms and conditions of the license, the Executive Officer, Chairman, or authorized officer may revoke or suspend the license.
- (l) In the event of any future planning development of the site, court order, or directions rendering the allotted site prohibited for vending, the registered street vendor shall not vend articles at such prohibited site.
- (m) In case of any change in future circumstances, these Bye-laws may be amended on the recommendation of the Town Vending Committee or the House of MCM and shall be notified accordingly.

Note.— The Executive Officer may recommend amendment of these Bye-laws at any time, as and when required, in the public interest.

Sd/-
Executive Officer,
Municipal Council Manali.

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Sanjay Kumar s/o Sh. Ramesh Chand, r/o Village Dholag Chaknar, P.O. Kalol, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Bandna Kumari d/o Sh. Parkash Chand, r/o Village Ghumani, P.O. Kandraur, Tehsil Ghumarwin, District Bilaspur (H.P.)

. . Applicants.

Versus

General Public

. Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Sanjay Kumar & Bandna Kumari applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 28-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).*

**Office Of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Baldev Singh s/o Sh.Sunka Ram, r/o V.P.O. Gangloh, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Nisha d/o Sh. Inderjeet, r/o Flat No. 220-C, Part-2, Mauli Jagran, P.O. Mauli Jagran, District Chandigarh-160 102. *. Applicants.*

Versus

General Public

. Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Baldev Singh & Nisha applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 28-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).*

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Piar Singh s/o Sh. Dev Raj, r/o Vill. Damehra, P.O. Naghair, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Bandhan Kumari d/o Sh. Shaligram Mahto, Village Ward No. 23, Bindtoli Banni, P.O. Banni, District Khagaria Bihar. . .Applicants.

Versus

General Public . .Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Piar Singh & Bandhan Kumari applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 28-02-2026 under my hand and seal of the court.

Seal.

Sd/-
*Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).*

**In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Gogi Kumar s/o Sh. Janghu Ram, r/o Ward No. 1 Village Jhankar, P.O. Sananghat, Tehsil Basohli, District Kathua, (Jammu & Kashmir)-184 201. Age 39 years.

2. Srishta Devi d/o Sh. Des Raj, r/o Village Mihnu, P.O. Chuhan, Tehsil Dalhousie District Chamba (H.P.) age 38 years . . Applicants.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Gogi Kumar and Srishta Devi have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 06-07-2014 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 29th April, 2026. After that no objection will be entertained and marriage will be registered.

Seal.

Sd/-
(ANIL KUMAR BHARDWAJ),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

Smt. Champa Devi wd/o Late Sh. Paradhan Singh, r/o Village Bully, P.O. Bhatawan, Tehsil Khundian, Distt. Kangra H.P. . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Notice for registration of Marriage under Section 8(4) of H.P. Registration Marriage Act, 1996.

The above applicant has filed an application u/s 8(4) of H.P. Registration Marriage Act, 1996, alongwith affidavits and supporting with late documents in the court of undersigned in which she has stated that my marriage was solemnized Sh. Paradhan Singh, s/o Babu Ram r/o Village Bully, P.O. Bhatawan, Tehsil Khundian, Distt. Kangra H.P. on 05-12-1980 according to Hindu Rites & Customs in the presence of relatives and friends, but due to the lack of knowledge said marriage has not been registered in the Gram Panchayat "Tippri" hence the direction of registration of marriage may be issued to concerned Secretary of Gram Panchayat.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 30-04-2026 at 11.00 A.M. The objection(s) after 30-04-2026 at 11.00 A.M. will not entertain by this Office and then the order of registration of said marriage issued according as per the law prescribed.

Issued on this day 30th day of March, 2026 under my hand and seal of this office.

Seal.

Sd/-
*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra (H.P.).*

**In the Court of Sub-Divisional Magistrate Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Pritam Chand aged 40 years s/o Sh. Amar Singh, r/o Village Salher, P.O. Lower Ghallour, Tehsil Jawalamukhi, Distt. Kangra, H.P.

2. Madhu Bala aged 30 years wd/o Sh. Satpal Singh s/o Sukh Raj, r/o Village Marhana, P.O. Sialkar, Tehsil Khundian, Distt. Kangra, H.P. & d/o Jai Chand, r/o Village Jajar, P.O. Sialkar, Tehsil Khundian, Distt. Kangra, H.P. . . *Applicants.*

Versus

General Public

. . *Respondent.*

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 03-02-2026 at Nagni Mata Mandir Jawalamukhi, Distt. Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 04-05-2026 at 11.00 A.M. The objection(s) after 04-05-2026 at 11.00 A.M. will not entertain by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 31st day of March, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra(H.P.).*

Before the Marriage Officer-cum-SDO (civil), Dehra, Distt. Kangra, H.P.

In the matter of :

1. Shambhu Sharma s/o Suresh Kumar, r/o V.P.O. Kaloha, Tehsil Rakkar, Distt. Kangra, H.P.

2. Palak Devi d/o Sanjeev Kumar, V.P.O.Kaloha, Tehsil Rakkar, Distt. Kangra, H.P. . . *Applicants.*

Versus

General Public

. . *Respondent.*

Subject.—Application u/s 5 of Special Marriage Act, 1954 for registration of marriage.

It is notified for the General Public and all concerned office stating that they were married on 10-12-2025 at Kaloha, Tehsil Rakkar, Distt. Kangra, H.P. in accordance with Hindu rites, customs and ceremonies and they have been living together as husband and wife since then. They have requested for registration of their marriage under section 5 of Special Marriage Act, 1954.

So notice hereby issued to all that if any person has any objection regarding the registration of their marriage, he/she/may submit his/her objections in this office within 30 days from the issue of this notice.

Issued on the _____ day of _____

Seal.

Sd/-
SDO (C)-cum-Marriage Officer,
Dehra, Distt. Kangra (H.P.).

—————
**In the Court of Assistant Collector-cum-Naib Tehsildar, Bharoli,
Distt. Kangra (H.P.)**

In the matter of :

Saberna Devi w/o Sh. Kaur Chand, r/o Village Kharota, P.O. Sudhangal, Sub-Tehsil Bharoli, Tehsil Jawalamukhi, District Kangra, H.P.

Versus

General Public

. . Respondent.

Application of correction of Name.

Notice

Whereas, Smt. Saberna Devi w/o Sh. Kaur Chand, r/o Village Kharota, P.O. Sudhangal, Sub-Tehsil Bharoli, Tehsil Jawalamukhi, District Kangra has applied for correction and verification of her name for the purpose of publication in the Official Gazette.

And whereas, the applicant has submitted supporting documents and affidavits stating that her name has been wrongly recorded as "Swarna Devi" in her Aadhar Card. And whereas, after verification of records and local inquiry, it is confirmed that the correct name of the applicant is "Seberna Devi". It is hereby certified that "Saberna Devi" is the correct name of the applicant, and the name mentioned as "Swarna Devi" in Aadhar Card is incorrect. There is no objection to publishing her correct name as "Saberna Devi" in the Official Gazette for all official and legal.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant, may submit his/her objection in writing to this court before 24-04-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 06-04-2026.

Seal.

Sd/-
Assistant Collector 2nd Grade,
Sub-Tehsil Bharoli, Distt. Kangra (H.P.).

**In the Court of Dr. Ganesh Thakur, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Ankush Sharma s/o Vijay Sharma, Village Siholpuri, P.O. & Tehsil Shahpur, Distt. Kangra (H.P.)

2. Smt. Mamta Devi d/o Om Dutt Sharma, Village Deehar, P.O. Telmera, Tehsil Bangana, Distt. Una (H.P.) . . Applicants.

Versus

1. General Public

2. Local Registrar, Nagar Panchayat Shahpur

. . Respondents.

Subject.—Application for the Marriage Registration u/s 8 of Special Marriage Act, 1996.

Sh. Ankush Sharma s/o Vijay Sharma, Village Siholpuri, P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) and Smt. Mamta Devi d/o Om Dutt Sharma, Village Deehar, P.O. Telmera, Tehsil Bangana, Distt. Una (H.P.) has filed an application u/s 8 of registration Marriage Act, 1996 alongwith declaration in which they have stated that they have solemnized their marriage on 10-10-2025 at r/o Village Deehar, P.O. Telmera, Tehsil Bangana, Distt. Una (H.P.) as per hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 27-04-2026. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(DR. GANESH THAKUR),
Marriage Officer-cum-Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Raghav Awasthi s/o Sh. Vipin Awasthi, r/o H. No. G.A. II, 31 New Colony Jail Road Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Kanvi Bhardwaj d/o Late Sh. Yogeshwar Sharma, r/o H. No. 237/10, Thanehra Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Raghav Awasthi s/o Sh. Vipin Awasthi, r/o H. No. G.A. II, 31 New Colony Jail Road Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Kanvi Bhardwaj d/o Late Sh. Yogeshwar Sharma, r/o H. No. 237/10, Thanehra Mohalla Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) (at present wife of Sh. Raghav Awasthi s/o Sh. Vipin Awasthi, r/o H. No. G.A. II, 31 New Colony Jail Road Mandi, P.O. Mandi, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 07-10-2024 according to Hindu rites and customs at their respective houses Mandi, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-05-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of April, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सदर, जिला मण्डी,
हिमाचल प्रदेश

श्रीमती सरस्वती पुत्री चेने राम, निवासी तुन्दला, डाकघर शिवावदार, तहसील सदर मण्डी, जिला मण्डी
(हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषया—जन्म तिथी दर्ज करने बारे ईशतहार समाचार पत्र—मुश्री मुनादी।

श्रीमती सरस्वती पुत्री चेने राम, निवासी तुन्दला, डाकघर शिवावदार, तहसील सदर मण्डी, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थिन का जन्म दिनांक 04-02-1975 को उसके पैतृक घर तुन्दला, डाकघर शिवावदार में हुआ है लेकिन अज्ञानतावश ग्राम पंचायत शिवावदार के जन्म रजिस्टर में दर्ज नहीं कर सके। इसलिए प्रार्थिन का जन्म दिनांक 04-02-1975 ग्राम पंचायत शिवावदार के जन्म रजिस्टर में दर्ज किया जावे।

उपरोक्त प्रार्थना-पत्र के संदर्भ में आम जनता को इस इशतहार समाचार पत्र/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिन की जन्म तिथि दर्ज किए जाने बारा कोई

उजर/एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 07-05-2026 को प्रातः 10.00 बजे या पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जाएगी।

यह इशतहार आज दिनांक 07-04-2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सदर, जिला मण्डी (हि0प्र0)।

ब अदालत श्री रविन्द्र सिसोदिया, सहायक समाहर्ता द्वितीय श्रेणी, पांवटा साहिब,
जिला सिरमौर (हि0प्र0)

मिसल नं० :

दायर तिथि :

श्री गुरमीत सिंह पुत्र श्री रनबीर सिंह, निवासी भंगानी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थना-पत्र भू-राजस्व अधिनियम की धारा 37(1) के तहत नाम दुरुस्ती बारे।

प्रार्थी श्री गुरमीत सिंह पुत्र श्री रनबीर सिंह, निवासी भंगानी, तहसील पांवटा साहिब, जिला सिरमौर ने इस अदालत में एक प्रार्थना-पत्र मय नकल जमाबन्दी वर्ष 2019-20, मोहाल गोजर अडायन, तहसील पांवटा साहिब, ब्यान हल्फिया, फर्द तलबाना व आधार कार्ड सहित प्रस्तुत किया है। जिसके अन्तर्गत प्रार्थी द्वारा निवेदन किया गया है कि भूमि खाता/खतौनी नम्बर 93 मिन/161, खसरा नम्बर 236/171 मिन, रकबा तादादी 10-00-00 बीघा वांका मौजा गोजर अडायन में प्रकाश चन्द पुत्र श्री हरिराम का 01-00-00 बीघा भूमि पर काबिज दर्ज है, जबकि मौका पर उक्त भूमि पर प्रार्थी श्री गुरमित सिंह पुत्र श्री रनबीर सिंह का कब्जा है, जिसे प्रार्थी दुरुस्त करवाना चाहता है।

इसके अतिरिक्त दुरुस्ती प्रकरण पर रिपोर्ट क्षेत्रीय कानूनगो भंगानी से रिपोर्ट तलब की गई, जिसके अवलोकन से पाया गया है, कि कथित भूमि पर कब्जा प्रार्थी गुरमित सिंह पुत्र श्री रनबीर सिंह का है।

इसके अतिरिक्त प्रतिवादी श्री प्रकाश चन्द पुत्र श्री हरी राम के ब्यानात भी कलमबन्द किए थे, जिसके अन्तर्गत उन्होंने स्वीकार किया है, उनकी भूमि प्रार्थी के कब्जे में है, और यदि कथित भूमि से वादी का कब्जा दुरुस्त किया जाता है, तो इस बारे उन्हें कोई भी एतराज न है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 20-04-2026 या इससे पूर्व अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर आपत्ति दर्ज करा सकता है। अन्यथा उजर/एतराज पेश न होने की सूरत में उक्त दुरुस्ती राजस्व अभिलेख में करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 20-03-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्री सुरेन्द्र दत्त श्री रुप राम, निवासी गांव शाही ओडर, डाकघर एवं ग्राम पंचायत चाकली नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस।

प्रार्थी श्री सुरेन्द्र दत्त श्री रुप राम, निवासी गांव शाही ओडर, डाकघर एवं ग्राम पंचायत चाकली नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2024-9244, दिनांक 18-12-2024 अनुलग्नक क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत चाकली तहसील नाहन, जिला सिरमौर, हि0प्र0, अनुपलब्धता प्रमाण-पत्र जिला रजिस्ट्रार जन्म एवं मृत्यु चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन, हि0प्र0 विद्यालय त्याग प्रमाण-पत्र, नकल परिवार रजिस्टर एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसकी जन्म तिथि 02-03-1968 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत चाकली, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 30-04-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री सुरेन्द्र दत्त पुत्र श्री रुप राम एवं श्रीमती केशनी देवी की जन्म तिथि 02-03-1968, ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करने के आदेश जारी कर दिए जावेंगे।

आज दिनांक 30-03-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,
जिला सिरमौर (हि0 प्र0)**

मिसल नं0 : 07 / 2026

तारीख मरजुआ : 23-02-2026

श्री अंकुश पुत्र प्रकाश दत्त, निवासी धार पजेरा, डाकघर भुईरा, ग्राम पंचायत बोहल टालिया, तहसील राजगढ़, जिला सिरमौर, (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

श्री अंकुश पुत्र प्रकाश दत्त, निवासी धार पजेरा, डाकघर भुईरा, ग्राम पंचायत बोहल टालिया, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9(3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी बहन स्नेहा पुत्री प्रकाश दत्त की मृत्यु की तिथि ग्राम पंचायत बोहल टालिया में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उनकी मृत्यु घर पर हुई है, परन्तु अज्ञानता के कारण निश्चित अवधि में मृत्यु की तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसकी बहन की मृत्यु दिनांक 24-11-2009 को हुई है। सायल ने ग्राम पंचायत बोहल टालिया के पंजीकरण पंजी में अपनी बहन स्नेहा पुत्री प्रकाश दत्त की मृत्यु तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को स्नेहा पुत्री प्रकाश दत्त की मृत्यु तिथि ग्राम पंचायत बोहल टालिया में दर्ज करने में एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म व मृत्यु) एवं सचिव ग्राम पंचायत बोहल टालिया को मृत्यु तिथि दर्ज करने का आदेश पारित कर दिया जाएगा।

आज दिनांक 23-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -
कार्यकारी दण्डाधिकारी,
राजगढ़, जिला सिरमौर (हि0प्र0)।

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.	Date of Institution	Date of Decision
14/2026	02-04-2026	01-05-2026

Sh. Manish Kumar Sharma s/o Sh. Pradeep Kumar, r/o Village Kararaghat, P.O. Danoghat, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Sh. Manish Kumar Sharma s/o Sh. Pradeep Kumar, r/o Village Kararaghat, P.O. Danoghat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 15-07-1998 at Village Kararaghat, but his birth has not been entered in the records of Gram Panchayat Danoghat, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Danoghat, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Sh. Manish Kumar Sharma may

submit their objections in writing to this office on or before 01-05-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 02nd day of April, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

CHANGE OF NAME

I, Santosh Kumar s/o Sh. Prem Chand, r/o Village Patauna, P.O. Maraog, Tehsil Chopal, Distt. Shimla (H.P.)-171 211 declare that I have changed my daughter's name from Kamashi (Previous Name) to Kamakshi (New Name). All concerned please may note.

SANTOSH KUMAR
*s/o Sh. Prem Chand,
r/o Village Patauna, P.O. Maraog,
Tehsil Chopal, Distt. Shimla (H.P.)-171 211.*

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171 002 Armsdale, Shimla-171 002 Tel. 0177-2620152, 2620159, 2620154

Email: secysec-hp@nic.in

NOTIFICATION

dated the 10th April, 2026

No.SEC(F)1-40/2023-Vol-II-9259.—Whereas the State Election Commission issued a programme *vide* Notification No. SEC(F)1-40/2023-Vol-II-7151 dated 18-3-2026 for special revision of electoral rolls of those Urban Local Bodies which are not impacted by creation/reorganization;

And whereas the Government has created/re-organized certain Urban Local Bodies in the State and the Commission *vide* letter dated 19-03-2026 had issued a programme for preparation of draft electoral rolls of those Urban Local Bodies which are involved in creation/re-organization;

And whereas the final delimitation order in respect of Nagar Panchayat Bir and Municipal Corporation Una has been issued by the concerned Deputy Commissioners;

And whereas the Commission is of the considered view that in the interest of larger participation, the maximum eligible persons should participate in the grass root level democratic process. Accordingly, the Commission in exercise of the powers vested in it under Rule 17 (a) of the HP Municipal Election Rules, 2015 and 16 (e) of HP Municipal Corporation Election Rules, 2012 hereby notifies **01-04-2026** as qualifying date for an elector to be registered in the electoral rolls.

Therefore, the State Election Commission in exercise of the powers vested in it under Article 243ZA of the Constitution of India, Section 281 of the Himachal Pradesh Municipal Act, 1994, Section 9 of HP Municipal Corporation Act, 1994 read with Rule 14 of the Himachal Pradesh Municipal Elections Rules, 2015 and HP Municipal Corporation Election Rules, 2012, hereby issues programme for updation of electoral rolls of **Nagar Panchayat Bir and Municipal Corporation Una only**.

The programme is as under:—

1.	Publication of draft Electoral Rolls	10-04-2026
2.	Filing of claims and objections before the Revising Authority	Up to 20-04-2026
3.	Disposal of claims and objections by the Revising Authority	Up to 22-04-2026
4.	Filing of Appeals before the Appellate Authority	Up to 29-04-2026
5.	Disposal of Appeals by the Appellate Authority	Up to 02-05-2026
6.	Final publication of electoral rolls	On or before 03-05-2026

The Claims and Objections will have to be filed by the person individually or sent by registered post or by a person authorized by him in writing in this behalf. **No claims/objections shall be received in bulk from an individual; however, claims and objections of family members may be received from an individual.** Thereafter, claims/objections/appeals shall be disposed of in accordance with provisions enshrined under relevant statutes. After the disposal off claims/objections and appeals, the Electoral Registration Officer shall cause the Draft Electoral Rolls to be corrected through ERMS software in accordance with the orders passed by the Revising/ Appellate Authorities.

Thereafter, the Electoral Registration Officer shall issue notice of final publication of Electoral Rolls as per programme notified by the Commission. **The finally published electoral rolls shall be uploaded on the official website of the Commission and District concerned.**

As soon as the notice of final publication is issued by the Electoral Registration Officer, the intimation of the same may be sent to the Commission immediately through E-mail followed by confirmation by post. Thereafter **Twenty copies of the electoral roll shall be** printed locally after completing all codal formalities in respect of each ward. The soft copy of finalized electoral roll should be kept in the record alongwith one hard copy duly authenticated by the Electoral Registration Officer.

The relevant provisions of Rules *ibid* and directions issued by the Commission for preparation of the said electoral rolls shall be followed strictly. The prescribed time limit is the

essence of the schedule, therefore inviolable and must be adhered to, failing which may invite serious disciplinary consequences.

Kindly acknowledge receipt and pay personal attention.

By order,

Sd/-
(ANIL KHACHI),
State Election Commissioner,
Himachal Pradesh.

पंचायती राज विभाग

अधिसूचना

शिमला-09, 10 अप्रैल, 2026

सं०:पीसीएच-एचए (1) 18/2008-III-23772-930.-हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) की धारा 186 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अधिसूचना संख्या: पीसीएच-एचए(3)6/94, तारीख 7 फरवरी, 1995 द्वारा अधिसूचित और तारीख 8 फरवरी, 1995 को राजपत्र (असाधारण) हिमाचल प्रदेश में प्रकाशित हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं और इन्हें उक्त अधिनियम की धारा 186 की उप-धारा (3) के अधीन यथा अपेक्षित के अनुसार जनसाधारण की सूचना के लिए राजपत्र (ई-गजट) हिमाचल प्रदेश में एतद् द्वारा प्रकाशित किया जाता है;

यदि इन नियमों द्वारा संभाव्य प्रभावित होने वाले किसी व्यक्ति के कोई आक्षेप या सुझाव है/हैं, तो वह उसे/उन्हें इन प्रारूप नियमों के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से सात दिन की अवधि के भीतर निदेशक, पंचायती राज, हिमाचल प्रदेश, एस0डी0ए0 काम्प्लेक्स, कसुम्पटी शिमला-09 को भेज सकेगा;

उपरोक्त विनिर्दिष्ट अवधि के भीतर प्राप्त आक्षेप/सुझाव, यदि कोई हो, पर इन प्रारूप नियमों को अंतिम रूप देने से पूर्व राज्य सरकार द्वारा सम्यक रूप से विचार किया जाएगा, अर्थात्:-

प्रारूप नियम

1. संक्षिप्त नाम और प्रारम्भ : (1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज (निर्वाचन) तीसरा संशोधन नियम, 2026 है।
(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।
2. नियम 85 का संशोधन : हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 के नियम (जिसे इसमें इसके पश्चात् "उक्त नियम" कहा गया है) के नियम 85 में,-
(क) उक्त नियमों के नियम (1-क) में, "यथा शक्य सम्भव परन्तु उप-नियम (1) के अधीन शपथ या राज्य निष्ठा का प्रतिज्ञान दिलाए जाने या किए जाने के सात दिनों के अपश्चात्" शब्दों के स्थान पर "उप-नियम (1) के अधीन शपथ या राज्य निष्ठा का प्रतिज्ञान दिलाए जाने या किए जाने के अपश्चात्" शब्द रखे जाएंगे।

(ख) उक्त नियमों के उप-नियम (1-क) के परन्तुक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

“परन्तु निष्ठा की शपथ की बैठक बुलाने और अध्यक्ष या उपाध्यक्ष के निर्वाचन के लिए बैठक बुलाने हेतु पृथक नोटिस जारी किए जाएंगे।”

3. नियम 86 का संशोधन :

(ग) उक्त नियम के उप-नियम (5) में, “परन्तु प्रथम बैठक की तारीख के दस दिन के भीतर “और” अन्तिम स्थगित बैठक की तारीख से दस दिन के भीतर” शब्दों का लोप किया जाएगा।

(क) उक्त नियमों के नियम (1-क) में, “यथाशक्य सम्भव परन्तु उप-नियम (1) के अधीन शपथ या राज्य निष्ठा का प्रतिज्ञा न दिलाए जाने या किए जाने के सात दिनों के अपश्चात्” शब्दों के स्थान पर “उप-नियम (1) के अधीन शपथ या राज्य निष्ठा का प्रतिज्ञा न दिलाए जाने या किए जाने के अपश्चात्” शब्द रखे जाएंगे।

(ख) उक्त नियमों के उप-नियम (1-क) के परन्तुक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

“परन्तु निष्ठा की शपथ की बैठक बुलाने और अध्यक्ष या उपाध्यक्ष के निर्वाचन के लिए बैठक बुलाने हेतु पृथक नोटिस जारी किए जाएंगे।”

(ग) उक्त नियम के उप-नियम (4) में, “प्रथम बैठक की तारीख से दस दिन के भीतर “और” अन्तिम स्थगित बैठक की तारीख से दस दिन के भीतर” शब्दों का लोप किया जाएगा।

आदेश द्वारा
सचिव (पंचायती राज)

[Authoritative English text of this Department Notification No. PCH-HA(1)18/2008-III-23772-930, dated 10-04-2026 as required under clause(3) of Article 348 of the Constitution of India].

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-9, the 10th April, 2026

No. PCH-HA (1)18/2008-III-23772-930.— In exercise of the powers conferred by Sections 186 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor, Himachal Pradesh, proposes to make the following rules, further to amend the Himachal Pradesh Panchayati Raj (Election) Rules, 1994 notified *vide* this Department notification No. PCH-HA (3) 6/94, dated 7th February, 1995 and published in the Rajpatra, Himachal Pradesh (Extra-ordinary) on 8th February, 1995 and the same are hereby published in the Rajpatra (e-Gazette) Himachal Pradesh, for the information of the general public as required under sub-section (3) of Section 186 of the above Act;

If any interested person, likely to be affected by these draft rules has any objection(s)/suggestion(s) with regard to the proposed rules, he/she may send the written objection(s) or suggestion(s) to the Director, Panchayati Raj, Himachal Pradesh, SDA Complex,

Kasumpti, Shimla-171009, within a period of seven days from the date of publication of the draft rules;

The objection(s) or suggestion(s), if any, received within the period stipulated above shall be taken into consideration by the State Government before finalizing these draft rules, namely :—

DRAFT RULES

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Panchayati Raj (Election) Third Amendment Rules, 2026.

(2) These rules shall come into force from the date of their publication in Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of rule 85.—In rule 85 of the Himachal Pradesh Panchayati Raj (Election) Rules, 1994 (hereinafter referred to as the “said rules”),—

(a) in sub-rule (1-A) of the said rules the words “As soon as possible but not later than seven days” shall be omitted.

(b) the proviso to sub rule(1-A) shall be substituted as under :

“Provided that separate notices shall be issued for calling the meeting for oath of allegiance and the meeting for the election of Chairman or the Vice-Chairman.”

(c) In sub-rule 5 of the said rules the words “within ten days from the date of first meeting” and the words “within ten days from the date of the last adjourned meeting” shall be omitted .

3. Amendment of rule 86.—In rule 86 of the “said rules”,—

(a) in sub-rule (1-A) of the said rules the words “As soon as possible but not later than seven days” shall be omitted .

(b) the proviso to sub-rule(1-A) of the rules said rule shall be substituted as under:

“Provided that separate notices shall be issued for calling the meeting for oath of allegiance and the meeting for the election of Chairman or the Vice-Chairman.”

(c) in sub-rule 4 of the said rules the words “within ten days from the date of first meeting” and the words “within ten days from the date of the last adjourned meeting” shall be omitted.

By Order ,
Secretary (Panchayati Raj).